

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2520
ANSWERED ON:28.03.2012
CASES REGISTERED BY CVC
Chowdhury Shri Adhir Ranjan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has registered a complaint against certain public authorities i.e. Municipal Corporation of Delhi, Delhi Development Authority, Excise Department of Delhi Government and Archaeological Survey of India;
- (b) if so, the details thereof;
- (c) whether all concerned Chief Vigilance Officers has/had submitted their investigating reports to CVC in this regard; and
- (d) if so, the views of CVC on each issue?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) to (d): A complaint alleging that the building of Sarva Priya Club in Sarva Priya Vihar, New Delhi is unauthorized and Health Trade License was issued to the Club without obtaining occupancy certificate was received in the Central Vigilance Commission. Thereafter, the complaint was forwarded by the Commission to Chief Vigilance Officers of Municipal Corporation of Delhi (MCD), Delhi Development Authority (DDA) and Government of National Capital Territory of Delhi (GNCTD) for submission of investigation report.

A further complaint alleging that Archaeological Survey of India has not taken any action on the building despite serving notice on the building was forwarded by the Commission to the Chief Vigilance Officer of the Ministry of Culture for comments.

DDA submitted a report informing that the area stands transferred to MCD and DDA has no role to play in the matter.

MCD furnished a report informing that health trade license can be obtained without obtaining NOC from building department and therefore, the allegation is not substantiated.

Replies from GNCTD and Ministry of Culture are awaited in the Commission.